Payment of retirement benefits by HEC, Ranchi

62. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the names of the employees who have retired from Heavy Engineering Corporation Ltd., Ranchi during the years 1998, 1999 and 2000:

(b) the names of those who have retired during the aforesaid years and have not been paid all the retirement benefits by the Corporation with reasons therefor; and

(c) by when, the same will be done?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): (a) 1528 employees have retired from Heavy Engineering Corporation Ltd., Ranchi during 1998, 1999 and 2000. The list of these employees is enclosed in the Annexure. [See Appendix 193, Annexure No. 7]

(b) 196 employees as per Annexure have not been paid their gratuity and leave salary due to lack of funds. 48 employees as per Annexure have not been paid their dues due to non completion of formalities by them. [See Appendix No. 7].

(c) The Company is being advised to settle the above dues expeditiously.

News-item captioned, "For 29 PSUs tale's about missing heads"

63. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government's attention has been drawn to the newsitem captioned, "For 29 PSUs, tale's about missing heads" which appeared in the Indian Express dated 19th May, 2001;

(b) if so, the details thereof;

(c) Government's reaction thereto; and

(d) whether in view of the fact that as some of these PSUs are in various stages of disinvestment, Government proposes to go slow in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): (a) to (c) Yes, Sir. The 29 posts of Chief Executives which were lying vacant on 31.3.2001 included the posts in Petrofils Cooperative Ltd and Lubrizol India Ltd. which are no longer PSUs. Of the remaining 27, five have since been filled up, appointees are to join in 2 cases, selection has been made by PESB in 8 cases, deputation is considered in 3 cases and 5 posts are kept in abeyance due to proposals for winding up/forming JV, etc. Filling up of Board level vacancies is a continuous process.

(d) There is no general policy decision in the matter.

Submission of report by BIFR on BOGL, Durgapur

64. SHRI JIBON ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that operating agency appointed by BIFR for BOGL, Durgapur submitted its viability report before BIFR and Government; and

(b) if so, when and steps taken by Government to bring the solitary industry in India producing 'eye glass filament' out of the wood?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): (a) and (b) Yes Sir, the report was received in the last week of April, 2001. The viability report provides for, *interalia*, cash infusion and financial restructuring of the company by the Government of India. However, the final decision on the revivability of the company rests with the BIFR.